

[श्री सिद्धेश्वर प्रसाद]

(1) हिन्दुस्तान फोटो फिल्मस मैनुफैक्चरिंग कम्पनी लिमिटेड, उटकमाण्ड के वर्ष 1970-71 के कार्य की सरकार द्वारा समीक्षा ।

(2) हिन्दुस्तान फोटो फिल्मस मैनुफैक्चरिंग कम्पनी लिमिटेड, उटकमाण्ड, का वर्ष 1970-71 सम्बन्धी वार्षिक प्रतिवेदन तथा लेखपरीक्षित लेखे और उन पर नियंत्रक और महालेखा-परीक्षक की टिप्पणियाँ ।
[*Placed in Library. See No. LT-3035/72*]

COMMITTEE ON PETITIONS

MINUTES

SHRI A P, SHARMA (Buxar) : I beg to lay on the Table Minutes of the Fourth to Eleventh Sittings of the Committee on Petitions

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

MINUTES

SHRI S. C. SAMANTA (Tamluk) : I beg to lay on the Table Minutes of the Fourth to sixth sittings of the Committee on Absence of Member from the sittings of the house held during the current session

LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

MR. SPEAKER : The Committee on Absence of Members from the Sittings of the House in their Sixth Report have recommended that leave of absence be granted to the following Members for the periods indicated against each :

- (1) Shri S.R. Damani—6th to 31st May, 1972 (Fourth Session).
- (2) SHRI C.K. Jaffer Sharief—22nd April to 31st, May, 1972 (Fourth Session).
- (3) Shri Genda Singh—26th March to 20th May, 1972 (Fourth Session).
- (4) Shri T.H. Gavit—11th to 25th May, 1972 (Fourth Session)

I take it that the House agrees with the recommendations of the Committee.

SEVERAL HON. MEMBERS : Yes, Yes.

MR. SPEAKER : The Member will be informed accordingly.

COMMITTEE ON PETITIONS

FIFTH REPORT

SHRI A. P. SHARMA (Buxar) : I beg to present the Fifth Report of the Committee on Petitions.

COMMITTEE ON GOVERNMENT ASSURANCES

THIRD REPORT

SHRI INDER J. MALHOTRA : (Jammu) : I beg to present the Third Report of the Committee on Government Assurances.

12.50 hrs.

DIPLMATIC RELATIONS (VIENNA CONVENTION) BILL

REPORT OF SELECT COMMITTEE

SHRI B. R. BHAGAT (Shahabad) : I beg to present the Report of the Select Committee on the Bill to give effect to the Vienna Convention on Diplomatic Relations, 1961, and to provide for matters connected therewith.

12.51 hrs.

MATTER UNDER RULE 377

FAST BY SHRI GOKUL BHAI BHAT IN THE CAUSE OF PROHIBITION

SHRI SHYAMNANDAN MISHRA (Begusarai) : With your permission, I should like to refer to a matter of grave importance which requires the immediate attention of the Government of India. As the House is aware, a veteran freedom fighter and one of the architects of modern Rajasthan, Shri Gokul Bhai Bhat—a great Sarvodaya leader also—has been on fast for the last nine days in the cause of prohibition which is enshrined in the Constitution. Shri Bhat has been on an indefinite fast from the 16th instant. Since he failed to make the Government of Rajasthan fulfil its pledge to introduce complete prohibition by 1st

April, 1972, he has undertaken this fast as a last resort

The House will be aware that the Government of Rajasthan had agreed to the proposal, in response to a demand by Shri Bhat when he had organised a satyagrah to enforce prohibition by the Gandhi centenary year 1969, that they would introduce complete prohibition by the 1st of April, 1972. This programme was framed in consultation with the Government of India and the Government of India had also agreed to compensate the loss incurred by the Government of Rajasthan to the extent of fifty per cent. This programme had worked for two years or so and the Government of India also did its part in compensating the loss.

Now, it seems that the Government of Rajasthan is prevaricating on its commitment and the Government of India is silent on this issue which form part of the Directive Principles of State Policy in our Constitution. We should like the Government of India to intervene in matter urgently and create conditions in which the fast by Shri Gokul Bhat Bhat might be ended.

If it requires special financial assistance the Government of India should not stint on that. This would persuade the Government of Rajasthan to fulfil the pledge which had been given the people of Rajasthan in the year 1968.

Shri Bhat is 75 years old and he has a weak kidney and a weak heart also. He had been our colleague in Parliament. Those of us who happened to know him intimately have got the highest regard for him. So, we should like the Government of India to try to do its utmost and persuade the Government of Rajasthan to keep to its earlier commitment.

May I recall to you that the All India Congress Committee in its Goa session in 1968 had agreed to implement prohibition programme in seven years. So the Government is also pledged to this. Our whole programme of *garibi hatao* should be reduced to a complete farce if this *garibi bhulao* programme is implemented. (Interruptions) Liquor shops are opened at the gates of university and colleges and the green

revolution is being swallowed by liquor revolution. [Interruptions]

SHRI S M BANERJEE (Kanpur) : There is hunger strike in Chandigarh for the last one month. There is discontent among the Central Government employees regarding the Chandigarh allowance.

MR SPEAKER : I would not allow more than one. He has already written to me. This is not to be a precedent.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : May I submit.

MR SPEAKER : I am sorry, I am not going to allow it.

SHRI S M BANERJEE : You allow me tomorrow.

MR SPEAKER : I do not commit myself.

SHRI RAM NIWAS MIRDHA : It is unfair that a matter is raised and left at that. I think you should allow me to explain what the Government's position is.

MR SPEAKER : I did not allow him, he forced himself on me.

SHRI RAM NIWAS MIRDHA : You allowed Mr Mishra.

MR SPEAKER : I am referring to Mr Banerjee.

SHRI S M BANERJEE : I am not raising it today, you ask the Minister to make a statement tomorrow.

MR SPEAKER : I shall examine it.

SHRI RAM NIWAS MIRDHA : Sir, Government is concerned with the fast undertaken by Shri Gokul Bhat Bhat. He has been removed to hospital and the Rajasthan Government has reported that his condition is satisfactory and he is properly looked after. There is no question of the Government of India going back on the policy of prohibition, which is included in the Directive Principles of our Constitution. As a matter of fact, the Prime Minister

[Shri Ram Niwas Mirdha]

proposes to discuss this very important matter with the leaders of the Opposition Parties with a view to exploring how this directive principle can be best enforced. The Prime Minister has written a letter to Shri Bhat appealing to him to give up the fast. I hope Shri Bhat will pay heed to her appeal and give up his fast.

SHRI SHYAMNADAN MISHRA :
You have to create conditions for this.

12.56 hrs.

CONSTITUTION (THIRTIETH AMENDMENT) BILL*

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is ;

“That leave be granted to introduce a Bill further to amend the Constitution of India”

The motion was adopted.

SHRI H. R. GOKHALE : I introduce the Bill. (*Interruption*).

MR. SPEAKER : Mr. Banerjee, don't interrupt every time. You are a member of the Business Advisory Committee and you should take up these matters there. Why do you take the time of the House? After all, I have to do my work also. Every time I cannot work with that tension.

12.57. hrs.

HOMOEOPATHY CENTRAL COUNCIL BILL

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU) : Sir, on behalf of Shri Chattopadhyaya, I move item 12. There are two changes in the names of members of the Select Committee as printed on the agenda. In Serial No. 22 instead of Shri Jharkhande Rai, the name will be Maulana Ishaque Sambhali. In Serial No. 30, instead of Shri T. Sohan Lal, the name will be Shri A.K. Kisku.

I beg to move :

“That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to provide for the constitution of a Central Council of Homoeopathy and the maintenance of a Central Register of Homoeopathy and for matters connected therewith, made in the motion adopted by Rajya Sabha at its sitting held on the 3rd April, 1972 and communicated to this House on the 4th April, 1972 and do resolve that the following 30 Members of Lok Sabha be nominated to serve on the said Joint Committee, namely :—

Shri Ziaur Rahman Ansari,
Shri Vidya Dhar Bajpai,
Shri Kushok Bakula,
Shri Muhammed Khuda Bukhsh,
Shri A. M. Chellachemi,
Shri Bhaosahib Dhamankar
Shri Hiralal Doda,
Shri Nageshwer Dwivedi,
Shri Pampan Gowda,
Shri Madhuryya Haldar,
Shri Chiranjib Jha,
Shri Popatlal M. Joshi,
Shri Ramachandran Kadannappalli,
Shri B.R. Kavade,
Shri T.S. Lakshmanan,
Shri Mallikarjun,
Shri Prasannbhai Mehta,
Shri N. Sreekantan Nair,
Dr. Laxminarayan Pandeya,
Shri Janaki Ballav Patnaik,
Shri S.L. Peje,
Maulana Ishaque Sambhali
Shri M. Satyanarayan Rao.
Shri Umed Singh Rathia,
Shri K. Ramakrishna Reddy,
Dr. Sankata Prasad,
Shri Awdhesh Chandra Singh,
Shri Ram Deo Singh,
Shri Rana Bahadur Singh, and
Shri A. K. Kisku.

MR. SPEAKER : The question is:

“That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Commi-